

(10)

O.A.No.76/2005

ORDER DATED 29.3.2006

The applicant's husband was working as a Gangman under the S.E.Railway, Kharagpur Division, Kharagpur and he expired on 6.8.1966, leaving behind the applicant as his sole successor and legal heir. The ex gratia pension scheme was introduced sometimes in 1988. After such introduction, one Radharani Giri impersonating herself to be Subhadra Giri made a fictitious claim by producing all the legal and valid documents including the legal heir certificate. In the circumstances, the respondent-authorities found no alternative but to grant ex gratia pension and accordingly, issued order in favour of Subhadra Giri, but handed it over to Radharani Giri. This being the situation, such ex gratia pension was ultimately paid to Radharani Giri, who styled herself as Subhadra Giri. Later on, the applicant raised a claim that some other fictitious person is receiving the benefits of ex gratia pension although the same was granted in her favour. The matter was enquired into and the Respondent Nos. 6 and 7 did take steps to recover the amount from Radharani Giri paid in the name of Subhadra Giri. The applicant has, therefore, filed this case for grant of ex gratia pension which was being received by Radharani Giri and has since been recovered from her.

The matter has been examined by the Respondents and they do not have any objection to release the ex gratia pension in the name of Subhadra Giri (the applicant) after submission application in the prescribed form by her. It is stated that the applicant has already submitted the application duly filled for payment of ex gratia pension. In that view of the matter the Respondent-Railways are therefore, directed to take steps to disburse the ex

gratia pension in favour of the applicant within a period of three months from the date of communication of this order.

With the above observation and direction, this O.A. is disposed of. No costs.

*Bengal*

CHAIRMAN

